

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): There are only three fully containerised Cellular Ships in the Indian fleet namely *m. v. Panch Ratna*, *m. v. Panch Abha* and *m. v. India Courier*.

1201. [Transferred to the 6th December, 1983].

#### Shipping Policy

1202. SHRI K. MOHANAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state whether Government have any shipping policy and if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): Yes.

The objective of Government's Shipping policy has been the development of a modern national fleet which can meet the requirements of India's trade as well as strategic requirements. To fulfil this objective, the policy includes growth of Indian tonnage by means of loans to Indian Shipping companies at concessional terms through the Shipping Development Fund Committee, reservation of coastal movement of cargo for Indian vessels development of a dominant Public Sector in the shipping field etc. The shipping policy of the Govt, has been shaped from time to time by the recommendations of various committees set up by the Government such as the Honavar Committee, Nanda Committee etc. and the circumstances of this highly cyclical industry as developing from time to time.

#### industries under management of Ministry of Shipping and Transport

1203. SHRI G. C. BHATTACHARYA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what is the capacity of each public sector industry under the management of Ministry of Shipping and Transport and how much capacity in each such industry is being utilised at present; and

(b) what are the reasons for low utilisation of capacity, if any, in each such industry and what steps are being taken to increase the capacity utilisation in each

such industry; if no steps are being taken, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): (a) and (b) The information is being collected and will be placed on the table of the Sabha.

#### Private Schools and Colleges Regulation Bills

1204. SHRI ARABINDA GHOSH: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether Government are aware that the Tamilnadu Government has recently passed a legislation "Tamilnadu Recognised Private Schools Regulation and Private Colleges Regulation Amendment Bill" intended to bring within Government purview institutions run by the minority communities of the trust schools in the State; and

(b) whether Government propose to direct all the State Government to enact such a Bill in their respective State Assemblies to defend the interests of education in general and the teachers in particular of these schools?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE AND CULTURE (SHRIMATI SHEILA KAUL): (a) The amending Act seeks to make provisions to proceed against managements of private institutions indulging in maladministration and commission of irregularities, lapses and violation of the provisions of the relevant Acts. The amending Act also provides that its provision will apply to institutions run by minorities to the extent these are not repugnant to clause (1) of Article 30 of the Constitution.

(b) No such proposal is under consideration of the Government.

#### Docking facilities for ships of one lakh tonnes capacity at Paradip Port

1205. SHRI ASHWANI KUMAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that Paradip Port is not able to handle ships carrying one lakh tonnes of Iron ore being exported mainly to Japan these days; and